

**IN THE SUPREME COURT OF INDIA
CRIMINAL APPELLATE JURISDICTION**

PETITION FOR SPECIAL LEAVE TO APPEAL (CRL.) NO. 7950 OF 2014

WITH

CRIMINAL MISCELLANEOUS PETITION NOS. 20411, 20412 & 20413 OF 2014

(Applications for bail, exemption from filing official translation and impleadment)

Mujammil & Anr.

...Petitioners

VERSUS

State of Uttar Pradesh

...Respondent

OFFICE REPORT

It is submitted that an application for exemption from surrendering (Criminal Misc. Petition No. 16645 of 2014) in the matter above mentioned was listed before the Hon'ble Judge in Chambers on 25th August, 2014 when His Lordship was pleased to pass the following order:

"Application for exemption from surrendering is rejected.

Four weeks' time is granted to file proof of surrender failing which the petition shall stand dismissed without further reference to this Court."

It is further submitted that Counsel for the Petitioner has on 15th September, 2014 filed proof of surrender. Copy of the same is enclosed herewith for kind perusal of the Hon'ble Court.

It is lastly submitted that Mr. Shakeel Ahmed, Advocate has on 9th September, 2014 filed an application for impleadment on behalf of the complainant viz. Zulfiquar Ali son of Fayyaz Ali which has been registered as Criminal Misc. Petition No. 20413 of 2014.

The matter above-mentioned is listed before the Hon'ble Court with this office report.

DATED this the 27th day of October, 2014.

Sd/-

ASSISTANT REGISTRAR

COPY TO:

Mr. Yash Pal Dhingra, Advocate
Mr. Shakeel Ahmed, Advocate